

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 16/40/13**  
**CA.NO**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017**

**NAME OF THE COMPANY: M/s. Esteem Finventures Ltd.**

**SECTION OF THE COMPANIES ACT: 621A**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** None

**ORDER**

As per the report of the RoC, as well a letter received from the petitioner, the offence had been duly compounded vide order dated 27.03.2014 of the erstwhile Company Law Board.

Dismissed as being infructuous.

Be consigned to the Record Room.

  
**(Ina Malhotra)**  
**Member Judicial**